

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.173/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.04.2019 executed between WRSS XXI (A) Transco Limited and the LTTCs - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Pvt. Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.

Date of Hearing : **19.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : WRSS XXI(A) Transco Limited (WRSS TL).

Respondent : Adani Green Energy (MP) Limited and 4 Ors.

Parties Present : Shri Amit Kapur, Advocate, WRSS TL
Shri Akshat Jain, Advocate, WRSS TL
Shri Aditya Dubey, Advocate, WRSS TL
Shri Anand Srivastava, Advocate, AGEMPL
Ms. Priya Goyal, Advocate, AGEMPL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Shri Anand Ganesan, Advocate, GUVNL
Ms. Kriti Soni Advocate, GUVNL

Record of Proceedings

At the outset, the learned counsel for Respondent No. 7, Chhattisgarh State Power Distribution Company Limited (CSPDCL), while pointing out the voluminous record of the Petition, including certain details being in vernacular language, prayed for an additional time to file its reply in the matter. The said request was not opposed by the learned counsel for the Petitioner. However, the learned counsel for the Petitioner pointed out that the matter was admitted long back vide Record of Proceeding for the hearing dated 13.9.2023 and Respondent No.7 may be allowed to file its reply as last opportunity.

2. Considering the request of the learned counsel for the Respondent, CSPDCL, the Commission, while granting the last opportunity, permitted all Respondents to file

their reply(s), if any, within three weeks with a copy to the Petitioner, who may file its response thereon, if any, within three weeks thereafter.

3. The Petitioner is directed to submit the clarification on an affidavit within three weeks on the following:

(a) Mamlatdar (Bhuj) issued the letter dated 28.7.2020 to WRSS XXI(A) Transco Limited with respect to the crop compensation. How a recommendatory letter issued by Mamlatdar constitutes a Change in Law with respect to the Resolution dated 14.8.2017 issued by the Energy and Petrochemicals Department, Government of Gujarat.

4. The Petition shall be listed for hearing on **15.5.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)